

**IN THE INCOME TAX APPELLATE TRIBUNAL "A", BENCH MUMBAI
BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER
&
SHRI AMARJIT SINGH, JUDICIAL MEMBER**

**ITA No.5908/Mum/2018
(Assessment Year: 2013-14)**

Mr. Anil P.Bansal B5/7, Wadala Shriram Industrial state G D Ambedkar Marg Wadala East Mumbai-400 031	Vs.	ACIT-17(1) Mumbai
PAN/GIR No.AAEPB8396E		
(Appellant)	..	(Respondent)

Assessee by	None
Revenue by	Shri Brajendra Kumar, DR
Date of Hearing	22/12/2020
Date of Pronouncement	23/12/2020

आदेश / ORDER

PER RAJESH KUMAR (A.M.):

This appeal filed by the assessee is directed against, the order of the Ld. Commissioner of Income Tax (Appeals)-55, Mumbai, dated 04/07/2018 and pertains to Assessment Year 2013-14.

2. At the outset, the Ld. Counsel of the assessee submitted that the assessee has gone into for Vivad Se Vishvas Scheme under the Direct Tax Vivad Se Vishwas Scheme 2020, therefore, the case may kindly be adjourned.

3. Since the assessee has gone into for Vivad Se Vishwas Scheme 2020, the adjournment application by the assessee is rejected. Besides, we are inclined to dismiss the appeal of the

assessee in view of the decision of the Hon'ble Madras High Court Nannusamy Mohan (HUF) vs. ACIT TCA No.372 of 2020 with the liberty to assessee to get this appeal recalled in case assessee does not succeed in VSVS 2020. Accordingly, the appeal of the assessee is dismissed.

Order pronounced in the open court on this: 23/12/2020

Sd/-
(AMARJIT SINGH)
JUDICIAL MEMBER

Sd/-
(RAJESH KUMAR)
ACCOUNTANT MEMBER

Mumbai; Dated: 23/12/2020
Thirumalesh Sr.PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

सत्यापित प्रति //True Copy//

BY ORDER,

(Asstt. Registrar)
ITAT, Mumbai